

LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI

COMMITTEE ON PETITIONS

NINTH REPORT OF THE SIXTH ASSEMBLY

SUBJECT: IN THE MATTER OF ALLEGED UNAUTHORISED USE OF DHOBI GHAT, LIQUOR SHOPS AND ENCROACHMENTS BY FISH SELLERS IN THE AREA OF JJ COLONY, KALKAJI

PRESENTED ON 02ND DECEMBER, 2019

ADOPTED ON 3RD DECEMBER, 2019

Legislative Assembly, Old Secretariat, Delhi – 110054

INDEX

1. Composition of the Committee	
2. Preface	2
3. Introduction	3
4. Proceedings	5
5. Observations and Conclusions	16
6. Recommendations	17

COMMITTEE ON PETITIONS (2019-2020)

COMPOSITION OF THE COMMITTEE

1. Sh. Saurabh Bhardwaj	CHAIRMAN
2. Sh. Pankaj Pushkar	MEMBER
3. Sh. Akhilesh Pati Tripathi	MEMBER
4. Ms. Bhavna Gaur	MEMBER
5. Ms. Bandana Kumari	MEMBER
6. Ch. Fateh Singh	MEMBER
7. Sh. Girish Soni	MEMBER
8. Sh. Raju Dhingan	MEMBER
9. Sh. Shri Dutt Sharma	MEMBER

Assembly Secretariat:

1. Sh. C. Velmurugan	Secretary
2. Sh. Sadanand Sah	Deputy Secretary
3. Sh. Manjeet Singh	Deputy Secretary

PREFACE

- 1. I, the Chairman, Committee on Petitions, having been authorised by the Committee to present on their behalf, this Report on the petition received from the office bearers of the Residents Welfare Association of 1248 JJ Tenements Resettlement Kalkaji, DDA Flats countersigned and presented by Sh. Prakash Jarwal Hon'ble MLA and referred to the Committee by the Hon'ble Speaker, Delhi Legislative Assembly. The Petition alleged three issues namely a) unauthorised use of Dhobi Ghat, b) functioning of liquor shops in Commercial Complex and c) unauthorised occupants of footpath by fish seller (mafia) in the area of JJ Colony, Kalkaji, New Delhi.
- 2. The Committee considered and adopted the Draft Report at their sitting held on 29.11.2019.
- 3. The observations / recommendations of the Committee on the above matter have been included in the Report.
- 4. I would like to thank all the Members of the Committee for their continued guidance.
- 5. The Committee places on record their profound appreciation for the valuable assistance rendered by Sh. Sadanand Sah Deputy Secretary, Sh. Manjeet Singh Deputy Secretary, Sh. Subhash Ranjan Section Officer, Ms. Smruthi Rammohan, Fellow, Delhi Assembly Research Centre (DARC) and other staff of the Assembly Secretariat in the preparation of this report.

Date: 30.11.2019

Place: Delhi

SAURABH BHARDWAJ **CHAIRMAN** COMMITTEE ON PETITIONS

INTRODUCTION

- The Residents Welfare Association (Regd.) of 1248, JJ Tenements Resettlement Kalkaji, DDA Flats New Delhi-110019 filed a petition dated 28.12.2017 citing three issues – a) unauthorised use of Dhobi Ghat, b) functioning of liquor (Wine and beer) shops in commercial complex and c) unauthorised occupants of footpath by fish seller (mafia) in the area of JJ Colony. 1248 JJ Tenements were allotted to rehabilitate lower income group families of Jhuggi Jhopri Clusters evicted from Bapu Dham. The Petition was countersigned and presented to the Hon'ble Speaker, Delhi Legislative Assembly by Sh. Prakash Jarwal, Hon'ble MLA and was referred to the Committee on Petitions on 14.05.2019.
- 2. It was alleged in the Petition that the Dobhi Ghat originally constructed to accommodate the needs of the Dhobi community, has unauthorised occupants indulging in illegal activities. It was argued that high density chemicals were used to wash clothes and that these clothes were left to dry on the rooftop of the Dhobi Ghat making the atmosphere for residents of Block 20 unhealthy and unhygienic. It was also alleged that child labour is being used by the unauthorised occupants.
- 3. It was alleged in the Petition that three liquor shops are functioning in the Commercial complex (Ramji Lal Complex) with an entry from the JJ Tenements Community Centre. The three shops are a) M/s JGS Departmental Store, b) M/s Alliance Overseas, c) Ten to Ten Departmental Store. It was also alleged that the entry to the Commercial complex has been changed from what was originally planned. During construction, the entry of shops was from Block A and B, Janta DDA Flats and after construction, the entry was made from

J.J. Tenements Community Centre and 60 Nos Fruits and Vegetable markets. The petition further claimed that the whole area was disturbed by these Liquor shops, particularly women and girls. It was alleged in the Petition that a number of NGO and training centres are running in the Community Centre for girls and women and they face the problem of eve-teasing and misbehaviour. In addition, it was alleged that a 5000 sq. m parking area is vacant in front of the shopping centre which is used by a parking mafia who charge Rs. 500 to Rs. 1000 per month for paring of vehicles. It was claimed that the unauthorised parking is also creating air pollution for the residents of the colony.

4. It was alleged in the petition that there are unauthorised meat (fish/chicken) sellers on the footpath near Ravidas Marg. It also claimed that the South Delhi Municipal Corporation and Delhi Police, Kalkaji Police Station have taken action to vacate these fish sellers from the footpath. However, these actions are alleged to be only an eye-wash. Furthermore, the petition argued that there is slow progress in the construction of a deep storm water drain on Ravidas Marg to prevent water logging, as the drain is filled with waste generated by the fish sellers, leaving a bad smell for the residents of JJ Tenements. The petition also alleged that the presence of illegal fish sellers is causing traffic jams in front of the footpath as well as in front of Blocks 20,39,40,41 and 42.

PROCEEDINGS

- 1. In order to ascertain the facts and investigate the allegations levelled in the said Petition, the Committee on Petitions conducted its meetings on 03.06.2019, 03.10.2019, 11.10.2019 and 22.11.2019 and deliberated the matter comprehensively with the Department of Excise, Entertainment and Luxury Tax, Government of National Capital Territory of Delhi (GNCTD); South Delhi Municipal Corporation (SDMC), and Delhi Urban Shelter Improvement Board (DUSIB).
- 2. A copy of the said Petition was forwarded to Commissioner, Department of Excise, Entertainment and Luxury Tax, GNCTD; Commissioner, South Delhi Municipal Corporation (SDMC); and Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB) to whom the matter pertained vide letter dated 21.05.2019 with a request to furnish comments by 30.05.2019.
- 3. The Committee proceedings were primarily aimed at finding answers to the following issues:
 - a) Unauthorised use of Dhobi Ghat;
 - b) Functioning of Liquor (Wine and Beer) shops in commercial complex;
 - c) Unauthorised occupancy of Footpath by Fish Seller (mafia) in the area of J.J. Colony, Kalkaji.

Issue 1: Unauthorised use of Dhobi Ghat

 Upon receiving the Petition, the Committee, in the first instance, sent it to the Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB) to look into the matter regarding the unauthorised use of Dhobi Ghat. Chief Engineer – I, DUSIB vide letter dated 23.05.2019 informed that the services of the colony (1248 Tenements at Kalkaji) were handed over to the MCD (now SDMC) in the year 1986 and are maintained by SDMC. Based on this premise, the letter argued that since the Dhobi Ghat is under the jurisdiction of the SDMC, actions against any illegal activity in the Dhobi Ghat shall be taken by SDMC.

- 2. However, SDMC in its written communication to the Legislative Assembly Secretariat dated 31.05.2019 argued that the matter of the Dhobi Ghat pertains to DUSIB.
- 3. Due to contradictory claims made by both DUSIB and SDMC, the Committee could not ascertain whose jurisdiction the Dhobi Ghat comes under, since no further clarifications were received from either department on this matter.

Issue 2: Functioning of Liquor (Wine and Beer) shops in commercial complex

1. Upon receiving the Petition, the Committee, in the first instance, sent it to the Commissioner, Department of Excise, Entertainment and Luxury Tax GNCTD to look into the matter of any irregularities in the functioning of these liquor shops and furnish their comments for the perusal of the Committee. A status report was submitted by Mr. Ravi Dhawan, Excise Commissioner on 03.06.2019 which provided details of the three liquor shops functioning under L-12 license. It was clarified during the Committee meeting of 03.06.2019 that L-12 licenses are given to departmental stores which are supposed to sell wine and beer as one of the commodities out of a minimum of at least six other commodities. The report also noted that the Excise Intelligence Bureau along with local police is taking regular action against offenders for public consumption of liquor at the alleged area.

It was also agreed during the Committee meeting dated 03.06.2019 that the Excise Department would carry out a physical inspection of the site and furnish a status report before the Committee for further perusal.

In this regard, Assistant Commissioner (L-12) Neeraj Gupta, Department of Excise in his letter vide No.F.1/EX/L-12/PGMS/2015-16/2347 dated 03.07.2019 submitted the findings of the inspection team. It was noted in the status report that the entry to the liquor shops in question *"were found from the backside of the Ramji Lal Complex and opposite to the Mini Centre market which is as per the layout plan*

approved by the Excise Department at the time of grant of liquor license". In addition, the letter was written to the Deputy Commissioner, South Delhi Municipal Corporation (SDMC) to provide a copy of the layout plan for confirmation of entry of Ramji Lal Complex. Despite repeated assurances by the SDMC, the Layout Plan of Ramji Lal Complex was not provided until 11.10.2019.

In the Committee meeting of 11.10.2019, it was reported by SDMC that a copy of the layout plan, sanctioned plan and completion certificate plan were sent by the SDMC to the Assistant Commissioner (L-12), Department of Excise, Entertainment and Luxury Tax Department. SDMC further informed the Committee that an inspection was carried out by SDMC officials at Ramji Lal Complex, during which it found several deviations against the completion plan/sanctioned building plan at the said properties, which have been amalgamated at site. In addition, SDMC stated that the said properties were booked by the Department for action and sealing proceeding were initiated under Section 345-A of the Delhi Municipal Corporation Act, 1957.

During the same meeting, the Hon'ble Committee requested the Excise Department to conduct a physical inspection of the liquor shops in Ramji Lal Complex and verify whether the entry gates of these shops are in conformity with the original layout plan of the Complex. The Hon'ble Committee also requested the Excise Department to conduct an inspection of the four Government liquor shops operative in front of the Ramji Lal Complex on the allotted land of 'Thadas'. This verification would specifically investigate whether these shops are running on the lands of Thada, and if so, how the area of these shops have been increased either through encroachment or amalgamation. It would also examine whether the licenses given to these liquor shops are valid. In the matter of the government liquor vend, the Legislative Assembly Secretariat sent a letter to the Delhi State Industrial and Infrastructure Development Corporation (DSIIDC) 19.10.2019 on seeking clarifications about the liquor vend and requested the DSIIDC officials

to conduct a physical verification of the vends and verify any violations in their functioning.

In this regard, Assistant Commissioner Mr. Ashok Daryani, Department of Excise in his letter dated 24.10.2019 provided the details of the inspection carried out at Ramji Lal Complex and the Mini Central Market, DDA Flats Kalkaji on 23.10.2019. The report stated that the entry of the L-12 Departmental stores was on the West side road of Ramjilal Complex. As it was not possible to verify present entry of these shops with the original layout plan, the Excise Department has requested clarification from the SDMC on this matter.

Further, the report provides the carpet area of each of the departmental stores as under:

S No	Name and address of the	Total carpet	Total carpet area at
	Departmental Store	area (approx.)	the time of grant of
		as on	license
		23.10.2019	
1	M/s Alliance Overseas, Shop	530 sq ft	515 sq ft
	1, Part of Shop no.2, Ramji		
	Lal Complex		
2	M/s Ten to Ten	1000 sq ft	980 sq ft
	Departmental store, Shop		
	no. 4 & 5 Ramji Lal Complex		
3	M/s JGS Departmental	540 sq ft	525 sq ft
	Store, Shop no. 6 & 7, Ramji		
	Lal Complex		

TABLE A

Based on the facts provided in the inspection report, the Committee during the meeting inferred that all three stores have encroached beyond what was originally specified at the time of the grant of license. The inspection report also provided findings of the investigation undertaken with regard to the government liquor shop operating at Shop No. 10, Mini Central Market, DDA Flats, Kalkaji. The said liquor vend operating under L-6 license by M/s DSIIDC was found to be "running, comprising double storey and the stairs to the first floor were situated inside the liquor vend." As per available records, the original carpet area of the shop at the time of grant of license was 192 sq. ft. However, the carpet area of the said shop at the time of the inspection was found to be 345 sq. ft. each on the ground and first floors. It was also noted that while shops No.1 to 20 were found existing in the front side of Mini Central Market, shops No. 7 & 9 were not found to be existing. The inspection deduced that these shops have been amalgamated in shops no. 8 & 10 respectively. Additionally, it was noted that the size of shop no. 8, 10 and 11 were found to be comparatively much more than the other shops in the Mini Market.

Based on these findings, the Excise Department stated that a show cause notice was issued to the concerned licensees for violation of terms and conditions of the license and the provisions of Delhi Excise Act, 2009.

In the matter of the DSIIDC liquor vend, Mr. Sanjiv Kumar, Chief Manager DSIIDC sent a letter on 11.11.2019 to the Legislative Assembly Secretariat, stating that Shop no 10, Mini Market, DDA Kalkaji is being run by DSIIDC. The said shop was issued L-6 and has been functional since 10.03.1989. DSIIDC noted that the said liquor vend carried out an amalgamation of Thadas and a structural encroachment on public land. DSIIDC further clarified its role stating that since it is a commercial organisation, it is not authorised to take any corrective steps and that DUSIB is the land owning agency.

DSIIDC has decided to vacate the illegal premises at shop no 10 and to shift the liquor vend to an alternate commercial complex and this matter is taken up with the Excise Department. It also clarified that the Excise Department shall suspend the liquor license in a week's time. In this regard, DUSIB during the meeting held on 22.11.2019 assured the Committee that an eviction notice shall be passed against the government liquor vend at the earliest.

In addition, Mr. P.K.Jha Director (JJR) of DUSIB vide letter dated 15.11.2019 stated that show cause notices u/s 41 of the DUSIB have been issued to the allottees of shop nos 09 and 10 Kalkaji for violation of terms and conditions of the allotment letter.

Issue 3: Unauthorised occupancy of Footpath by Fish Seller (mafia) in the area of J.J. Colony, Kalkaji.

Upon receiving the Petition, the Committee, in the first instance, sent it to the Commissioner, South Delhi Municipal Corporation (SDMC) to look into the matter of the unauthorised occupancy of footpath by fish seller (mafia) in J.J. Colony, Kalkaji.

In this regard, an Action Taken Report was submitted by SDMC to the Legislative Assembly Secretariat dated 31.05.2019. The report argued that there are approximately 12-15 illegal meat/fish sellers on the footpath of Ravidas Marg, near JJ Colony. It further stated that regular meat hygiene raids are carried out by the Veterinary Services Department and that temporary encroachments are regularly removed by the General Branch Department and Maintenance Department. A joint action between Veterinary Services Department, General Branch and Maintenance Department with the assistance of local police is said to have taken place on 07.09.2017, 29.11.2017, 01.12.2017, 27.06.2018 and 30.05.2019, wherein temporary shades and structures of fish sellers were demolished and material was seized. In addition, the report provided photographic evidence of the action taken on 30.05.2019. The report also provided details of each action taken in a tabulated form, provided in Table B hereunder:

TABLE B

Sr. No	Date	Area of Action	Action Taken
1	30.05.2019		Sheds and structures of illegal
			fish sellers demolished.
			Material seized.
2	27.06.2018	-	Fish and chicken seized and
			later auctioned for Rs. 7000/-
3	01.12.2017		Sheds and structures of illegal
			fish sellers demolished.
		Ravidas Marg, JJ	Material seized. Fish and
		Colony, DDA Kalkaji	chicken seized and auctioned
			for Rs. 2500/-
4	29.11.2017	-	Sheds and structures of illegal
			fish sellers demolished.
			Material seized. Fish and
			chicken seized and auctioned
			for Rs. 6000/-
5	07.09.2017		Fish and chicken seized and
			auctioned for Rs. 4500/-

Furthermore, the Station House Officer (SHO), Kalkaji Police Station and the Deputy Commissioner of Police (South East) were informed of the action taken against illegal fish/meat sellers and SDMC placed a request to direct the concerned officials to keep vigil and not allow any re-encroachments on Ravidas Marg at J.J. Colony.

However, by June 2019, the Committee found that the illegal fish sellers have encroached again the footpath on Ravidas Marg at J.J. Colony. A similar unauthorised encroachment was also found at Fish Market, Chirag Delhi, Nala Opposite Sheikh Sarai, Phase-I. Through a written communication dated 25.07.2019, the Committee requested the Commissioner, SDMC and the Director of SDMC Veterinary Services Department to remove the unauthorised encroachments.

As a follow up to this request, SDMC in its communication to the Legislative Assembly Secretariat dated 02.08.2019 informed the

Committee of the action taken by the Veterinary Services Department in Chirag Delhi on 31.07.2019 along with the help of Malviya Nagar police force. According to the written communication, illegal fish/meat sellers were raided, their material was seized and deposited in the MCD General store in Malviya Nagar. In addition, the communication reported that a letter of surveillance was sent to police authorities to prevent any further re-encroachment at Chirag Delhi Nala opposite Sheikh Sarai. However, the SDMC did not provide a similar report on the action taken against unauthorised encroachments at Ravidas Marg near J.J. Colony Kalkaji.

During the meeting held on 03.10.2019, it was noted by the Committee that these illegal meat sellers on the footpaths of Ravidas Marg have moved inside the colony and have proliferated over time. It was also argued by the Petitioner that water supply is being provided to these vendors. The Committee also noted the re-encroachment at Chirag Delhi Nala opposite Sheikh Sarai Phase I. The Committee expressed its displeasure in the SDMC authorities' lack of timely and appropriate action to ensure that such encroachments do not recur.

Keeping in view the recent judgment dated 02 September 2019 of a twojudges bench of the Supreme Court comprising Justices Arun Mishra and Deepak Gupta in the M.C.Mehta case (Writ Petition [Civil] No 13029 of 1985), wherein directives were issued to all Municipal Authorities to remove all encroachments from pavements in residential areas of Delhi after giving a notice of 15 days to the persons who have encroached upon pavements, The Committee directed SDMC officials to adhere to the directives of the Honourable Supreme Court both in letter and spirit. The Committee was also of the view that right of way should be ensured at Ravi Das Marg, which is one of the arterial roads in Delhi.

During the third Committee meeting held on 11.10.2019, SDMC provided a detailed action report. This report was furnished by Deputy Director (South Zone), Department of Veterinary Services and was presented by Mr. Vishwendra Singh, Deputy Commissioner, South Zone SDMC. The action taken report dated 09.10.2019 described the joint actions taken by the Veterinary Services Department, General Branch and Works Department (South Zone) against the illegal fish/chicken sellers at Ravi Das Marg, J.J. Colony Kalkaji. Along with the report, photographic evidence of the joint action encroachment removal programmes were annexed and submitted to the Legislative Assembly Secretariat. The Committee was informed that comprehensive actions were taken on 04.10.2019, 05.10.2019 and 07.10.2019.

The report indicated that the encroachment removal drive included the following actions:

- a) Approximately 150 kg of raw fish was seized and auctioned for Rs.
 8000/- which has been deposited in the Municipal Treasury.
- b) The pits which had been dug up by illegal fish sellers were filled up with concrete material, so that they cannot be used for keeping fish.
- c) Concrete structures built on the drain land and other concrete structures were demolished. Temporary structures such as tirpals, ballis, takhts etc were seized.
- d) Ramps where fish sellers used to sit were levelled up by JCB of the Works Department (South Zone)
- e) A complete sanitisation was carried out at Ravi Das Marg, J.J. Colony and around the area of Ramji Lal Complex.
- f) A board has been put up on the footpath indicating a public notice that encroachment to be a punishable offence in Hindi.

To ensure that illegal encroachments do not re-occur, SDMC informed the Committee that:

- a) Directions were issued to the Veterinary Inspector and Meat raid Incharge to conduct daily meat hygienic raids in the evening hours (5-7 pm) to prevent illegal sale of fish/meat at Ravi Das Marg, J.J. Colony.
- b) A request letter was sent again to the Station House Officer, Kalkaji Police Station to take necessary action under the Indian Penal Code against repeated offenders.

c) A letter was also sent to the Deputy Commissioner of Police, Sarita Vihar to keep vigil with regard to the possibilities of re-encroachments by illegal fish/meat sellers.

During the meeting held on 11.10.2019, it was reported by the petitioner that these unauthorised occupants on the footpaths of Ravidas Marg, near J.J. Colony, Kalkaji were allotted electricity and water connections. To address this issue, letters were sent to the Chief Executive Officers of Delhi Jal Board and BSES Rajdhani Power Limited on 19.10.2019 by the Legislative Assembly Secretariat to ascertain the facts on the ground and requested the concerned departments to disconnect illegal connections. The Deputy General Manager, Division-Alaknanda, BSES Rajdhani Power Ltd sent a written communication dated 23.10.2019 to the Legislative Assembly Secretariat. The letter stated that temporary electricity connections were given for temporary unauthorised structures only with the aim of preventing electricity theft. It also included a sample case of a temporary connection provided at the fish market in Ravi Das Marg. The correspondence from BSES further mentioned that in case of any dispute, BSES can remove such connections. In addition, it reported that as per the direction from SDMC, all temporary electricity connections provided to unauthorised fish/meat sellers at Ravi Das Marg were removed on 15.10.2019.

A written response was sent to the Legislative Assembly Secretariat Mr. Paras Ram, Director (A&P), Delhi Jal Board on 24.10.2019. The letter stated that the water connection was an authorised one, sanctioned on 12.12.1988 in the name of Sh. Chattar Singh, Dhobi Ghat, DDA Flat, Kalkaji. It clarified that the connection is of a commercial nature and that bills have been paid regularly. It also quoted a Joint Inspection Report received from the Zonal Revenue Officer (ZRO), South –III Greater Kailash dated 22.10.2019 which mentioned that no unauthorised water connection was found at Dhobi Ghat, Kalkaji. The letter further stated that the fish market is still operating at the footpath and no unauthorised water connection was found running at the said market.

During the meeting held on 22.11.2019, Deputy Commissioner Mr. Vishwendra Singh assured the Committee that strict action will be taken against meat inspectors for not removing illegal encroachments at the said locations (Ravidas Marg and Chirag Delhi Nala). To follow up on these verbal commitments, a letter dated 25.11.2019 from Mr. Vishwendra, DC (SDMC) stated that the concerned officer Mr. Prem Prakash, Meat Raid Incharge in the Veterinary Service Department, South Zone has been placed under suspension. A copy of the suspension order was also furnished.

OBSERVATIONS AND CONCLUSIONS

From the scrutiny of the responses filed by the concerned Government departments, Government records and the deliberations of the Committee meetings, the following observations are brought on record:

- 1. Regarding the matter of unauthorised use of Dhobi Ghat, the Committee observed that there is no clear understanding of which department is actually responsible to take any necessary action.
- 2. In the matter of liquor shops functioning in the Ramji Lal Complex, The Committee has noted that the Excise Department has provided timely responses to the information and clarifications sought during meetings and through written communications.
- 3. In the matter of footpath encroachments by illegal fish sellers in the area of JJ Colony, the Committee initially noted with displeasure the evasive responses received from SDMC. Officials repeatedly assured the Committee that appropriate actions will be taken to remove unauthorised occupation of footpaths in the said areas. However, their verbal commitments did not translate into reality until October 2019.
- 4. The SDMC also failed to remove illegal fish shops at Chirag Delhi Nala who have illegally encroached the footpath on the Public Works Department (PWD) road between Chirag Delhi and Apeejay School.
- 5. The Committee also noted that the parking issue in the Commercial complex has not been addressed by the concerned department. Neither SDMC, nor DUSIB acted on the illegal parking and encroachment in the said complex.

RECOMMENDATIONS

- 1. Appropriate action must be taken against officials of South Delhi Municipal Corporation (SDMC) for failing to remove encroachments at Ravidas Marg, Kalkaji and Chirag Delhi Nala, Sheikh Sarai Phase I.
- 2. If encroachments recur in the above mentioned areas, the Deputy Commissioner (South Zone) should be held personally responsible for the same and action must be initiated against the said officer.
- 3. Appropriate action must be taken by Excise Department against four liquor shops including the DSIIDC liquor vend for getting license by concealing facts. Action must be initiated for submission of forged documents. The Action Taken Report should be submitted by the Commissioner, Excise to the Vidhan Sabha within 30 days from the adoption of this report.
- 4. The licenses of the four liquor vends should be cancelled by following due process.
- 5. The Action Taken Report on the recommendations of the Committee should be submitted by the Chief Secretary GNCTD to the Vidhan Sabha within 30 days from the adoption of this report.

Date: 30.11.2019 Place: Delhi SAURABH BHARDWAJ CHAIRMAN COMMITTEE ON PETITIONS